

The Deputy Commissioner Shri Sanjaya Das Gupta has forwarded a detailed project to the State Government regarding the immediate need to desilt the tanks in Kolar district.

The State cannot provide sufficient funds for this purpose and the drought situation is taking a serious turn. The farmers and the cattle have to be saved and the people have to be provided with drinking water.

I, therefore, urge upon the Government of India to release about 500 crores of rupees immediately to the district authorities to take up the desilting work of all the three thousand tanks in the entire district of Kolar.

*[Translation]*

SHRI JAGAT VIR SINGH DRONA (Kanpur) : Chairman Sir, the matter regarding problem of textile mills have been raised a number of times here. Even personally I have raised this matter a number of times. There are 11 textile Spinning Mills in Uttar Pradesh out of which 5 mills are located in Kanpur. The Government had formulated a Scheme to rejuvenate these mills after modernisation and a provision of Rs. 2005 crore was made for this purpose but these mills have not yet been started again. Workers are not getting their wages in time. Out of five mills located in Kanpur two mills viz. Laxmi Ratan Cotton Mill and Mayur Cotton Mill are in better condition. These mills have machines as well as generating sets. Therefore these mills require less funds. They have got land also. Mayur Mill has 16 acres of land. Artherton Mill has 19 acres and Laxmi Rattan Mill has got 5 acres of land. It is a prime land. These mills can be regenerated after selling this land. Their workers did not get payment of Rs. 27 crores towards their P.F. and E.S.I.

I urge the Government that these mills be started again after modernisation and payment of Rs. 27 crores towards their P.F. and E.S.I. should be made to the workers without further delay.

SHRI GEORGE FERNANDES (Nalanda) : Chairman, Sir, I just want to say that in the morning today we received an envelope containing bill on Aqua-culture. These was a Supreme Court decision on the subject which should be implemented before 31 March and it seems that there is no intention of the Government to implement it. This is regarding those small fishermen who fish near the sea coast.

MR. CHAIRMAN : It has been decided that it would taken up after 3.30 P.M.

SHRI GEORGE FERNANDES : It will not be taken up.

MR. CHAIRMAN : It not, it will be taken up after 6.00 P.M.

SHRI GEORGE FERNANDES : No, Such Law should not be taken up after 6.00 P.M. We are deadly against that law. The decision of the Supreme Court should be implemented and we should not take any such step like issuing an ordinance when the parliament is not in session.

SHRI SHYAM BEHARI MISHRA (Bilhour) : Chairman Sir, in my parliamentary constituency of Bilhour in Kanpur Dehat there is large production of Potato this year but there is no space available in the cold storages. There has been a ladhi charge and firing on the farmers. I request the Government that they should start procuring potato and give priority to Store it in the Cold Storages Besides, Cold Storage facilities should be provided in my constituency so that the farmers may be benefited and not suffer infuture.

*[English]*

SHRI BADAL CHOUDHARY (Tripura West) : Mr. Chairman Sir, there are reports that NSCN (I) and other insurgent groups in the North Eastern region like ULFA, UNLF, ATTF, NLFT etc. have been enjoying training and other facilities in Bangladesh and Myanmar. The NSCN (Khaplang) is having its training camps in Myanmar. The NSCN (I) supreme Shri Mouiah has been staying Thailand for a long times. They are smuggling arms through Indo-Bangladesh border in Triupra, Assam, and Megalaya and also through Indo-Myanmar border in Manipur and Mizoram. The extremist groups have threatened the Chittagong Port authority that if they are not allowed to do their jobs, they will demolish the Chittagong Port with explosives. I urge upon the Central Government to take up the matter with the Governments of Thailand, Bangladesh and Myanmar so that the insurgency problem is tackled jointly.

*[Translation]*

SHRI RAVINDRA KUMAR PANDEY (Gridin) : Chairman Sir, I would like to draw attention of the Government through you towards starting of Captive Power Plant located in Kathora area under the Central Coal fields Limited. This power plant is being constructed for the last 17 years and a sum of about Rs. 84 crores has already been spent and but this plant could not be started because of the negligence of D.V.C. I urge the Government to get this plant started.

SHRI RAMCHANDRA VEERAPPA (Beedar) : Chairman Sir, the problem of freedom fighters has not been